- (c) No. Sir.
- (d) and (e) Reduction in price was decided after full examination, which took some time.
  - (f) and (g) Do not arise,

## Price increase of Metranidazole

- 760. SHRI RAJNI RANJAN SAHU: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that his Ministry have allowed price increase of Metranidazole after March, 1991;
- (b) if so, what was the earlier price and what is the revised price;
- (c) whether it is also a fact that BICP has taken the rate of Glyoxyl on very high side which is the main raw material for the production of bulk drug;
- (d) whether it is also a fact that the price of Glyoxyl was based on isolated transaction and this rate has been used to inflate the price; and
- (e) what was the price of Glyoxyl taken in the Costing of Metranidazole?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MO-HAN): (a) to (e) The price of Metranidazole was revised from Rs. 428/kg. to Rs. 453/- per kg. with effect from 9-5-1991. On the basis of available information, there is only one producer of Glyoxyl in the country. After full details regarding price of Glyoxyl, further price revision of Metranidazole will be considered.

## Set off allowed to drug companies

- 761. DR. RATNAKAR PANDEY: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that special Team appointed by his Ministry to assess liabilities have allowed set offs:
- (b) if so, names of the companies whom set offs were allowed:

- (c) what are the details and break up of set offs allowed in each case;
- (d) whether it is also a fact that set offs are not allowed according to Drugs Price Control Order;
- (e) whether it is also a fact that Delhi High Court did not concede the plea of set offs in one of the case;
  - (f) if so, the details thereof; and
- (g) what are the basis on which Special Team allowed set offs and what steps have been taken so far to rectify the situation?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FER-TILIZERS (SHRI CHINTA MOHAN): (a) to (g) On receipt of complaints garding the computations made by special Team, it was decided last year to review all their recommendations and the events thereafter. Accordingly reviewed tentative calculations have since been made in a number of cases and communicated to the concerned companies. For the remaining, the revised calculations will made soon after receipt of complete details which have already been asked for.

## Representations for inclusion of Glybenclamide under price control

- 762. SHRI RAJNI RANJAN SAHU: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that his Ministry have received a number of representations for inclusion of Glybenclamide under price control;
- (b) whether it is also a fact that these representations were referred to High Power Committee for their consideration;
- (c) if so, when these representations were referred to the Committee;
- (d) whether it is a fact that the Committee have sent their recommendations; and
- (e) if so, when and what action has been taken so far;